

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

IB. No. (IB)-250(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.08.2017

NAME OF THE COMPANY:M/s. Shree Ram Lime Products Pvt. Ltd. V/s. M/s. Gee IspatPvt. Ltd.

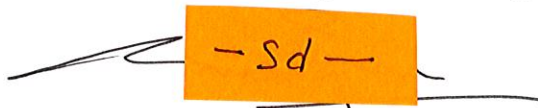
SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

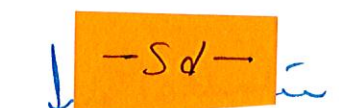
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	For the Petitioner (s)	: Mr. Manu Bansal, Advocate		
	For the Respondent (s)	: Mr. Krishan Basia, Director Mr. Vijay Pal Garg, Director Mr. Ankit Gupta, Director		

Order

Though 3 Directors of the Corporate Debtor are present in person and they confirmed the outstanding liability towards the petitioner, however before admitting the said petition, it is found that the same suffers from the infirmity due to lack of compliance of Section 9(3)(c). Ld. Counsel prays for some time to remove this objection.

To come up on 21st August, 2017.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)